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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME DEPARTMENT.

NOTIFICATIONS.

The 29th April 1940.

No. 3131-A.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, the 15th April 1940.

No. F.133/40-C. & G.—The following notification by His Excellency the Viceroy

and Governor-General, dated the 15th April 1940, is published for general information :—

“In exercise of the powers conferred by sub-section (2) of section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Victor Alexander John, Marquess of Linlithgow, hereby prorogue the session of the Council of State.

LINLITHGOW,

Viceroy and Governor-General.

NEW DELHI: *The 13th April 1940.*”

G. H. SPENCE,

Secy. to the Govt. of India.

SPECIAL SECTION.

The 24th April 1940.

No. 2448-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 15th March 1940.

No. 1677-P.—Whereas in the opinion of the Governor the Bengali leaflet entitled "Bharat Rakhya Ainer Pratibad kalpe Deshbashirprati Workers' League (Bengal)-er Nibedan" [An appeal to the people in the country by the Workers' League (Bengal) as a protest against the Defence of India Act] contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clause (e) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clauses (b) and (c) of sub-rule (1) of rule 40 of the said Rules, the Governor hereby prohibits the further publication of the said document and declares to be forfeited to His Majesty all copies, wherever found, of the said document and all other documents containing copies, reprints or translations of, or extracts from, the said document.

By order of the Governor,

H. J. TWYNAM,

Secy. to the Govt. of Bengal.

The 27th April 1940.

No. 2503-C.—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEFENCE CO-ORDINATION
DEPARTMENT.

New Delhi, the 8th April 1940.

No. 406-OR./40.—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After rule 114 of the said Rules, the following rule shall be inserted, namely:—

Winding up of companies which are enemy firms. 114-A. (1) The Central Government may by order direct the winding up of a company which is an enemy firm.

(2) An order made under sub-rule (1) shall, on notification in the official Gazette, have effect as if it were a winding up order made by a Court under the Indian Companies Act, 1913 and the provisions of that Act relating to winding up by the Court, and of the rules made thereunder, subject to such exceptions, additions and modifications as the Central Government may by general or special order prescribe, shall apply to the winding up of the company.

A. DEC. WILLIAMS,

Secy. to the Govt. of India.

The 27th April 1940.

No. 2523-C.—The following notifications by the Government of India are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEPARTMENT OF COMMERCE.

TREATIES (WAR).

New Delhi, the 17th February 1940.

No. 44 (3)-Tr. (W.)/39.—In exercise of the powers conferred by sub-rule (1) of rule 114 of the Defence of India Rules, the Central Government is pleased to order that all property, movable and immovable, belonging to, or held by, or managed on behalf of, the enemy firm of National General Insurance Company Limited; (incorporated in Stettin), Victoria Building, Parsec Bazaar Street, Fort, Bombay, or any of its branches, shall vest in the Custodian of Enemy Property for British India.

New Delhi, the 24th February 1940.

No. 74 (11)-Tr. (W.)/39.—In exercise of the powers conferred by sub-rule (1) of rule 114 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Commerce Department no. 74 (2)-Tr. (W.)/39, dated the 3rd February 1940, namely:—

In the Schedule appended to the said notification, for item no. 5 the following item shall be substituted, namely:—

"5. Messrs. Hallesche Maschinenfabrik Und Eisengiesserei Halle-Saale, 5, Mandeville Gardens, Ballygunge, Calcutta."

New Delhi, the 9th March 1940.

No. 74 (11)-Tr. (W.)/39.—In exercise of the powers conferred by sub-rule (1) of rule 114 of the Defence of India Rules and in partial supersession of the notification of the Government of India in the Department of Commerce, no. 74(2)-Tr. (W.)/39, dated the 3rd February 1940, the Central Government is pleased to order that all property, movable and immovable, belonging to, or held by, or managed on behalf of, the enemy firm known as Rotas Industries Bakelite Factory, Sion Bridge, Bombay, which was vested in the Custodian of Enemy Property for British India by the said notification, shall cease to vest in the said Custodian of Enemy Property, and shall re-vest in the said firm.

New Delhi, the 23rd March 1940.

No. 74-(10)-Tr. (W.)/39.—In exercise of the powers conferred by sub-rule (1) of rule 114 of the Defence of India Rules, the Central Government is pleased to order that all property, movable and immovable, belonging to, or held by, or managed on behalf of, the enemy firm known as N. V. Overzoesche Kali Export Maatschappij, 8, Infantry Road, Bangalore (registered office in Amsterdam, Holland), do vest in the Custodian of Enemy Property for British India.

A. H. LLOYD,

Secy. to the Govt. of India.

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATION.

The 1st May 1940.

No. 3011—HC-6/40-Com.—The following notification issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

(COMMERCE—WAR)

New Delhi, the 19th March 1940.

No. 65-C.W. (20)/39.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, no. 65-C.W. (20)/39, dated the 25th November 1939, namely:—

In the Schedule to the said notification—

1. In Part C, for item (5) the following item shall be substituted, namely:—

“(5) Machinery and machine tools of all descriptions, and parts thereof, but excluding parts which—

(a) if of foreign manufacture, are exported for purposes of repairs, or

(b) if of Indian manufacture, are supplied to any country in the British Empire”.

2. In Part E, under item (v), for entry (v) the following entry shall be substituted, namely:—

“(v) Ilmenite, Monazite, Rutile, Zircon, Kyanite and Sillimanite”.

N. R. PILLAI,

Joint Secy. to the Govt. of India.

OFFICE OF THE COMMISSIONER OF INCOME-TAX, BIHAR AND ORISSA.

NOTIFICATION.

The 17th April 1940.

No. A-17/2.—In exercise of the powers conferred on me by the Central Board of Revenue in its Order no. 34-I. T., dated the 1st April 1922, I hereby declare that in the case of any person, business or company or class of person, business or company in the Provinces of Bihar and Orissa, whose accounting year consisting of not less than 12 and not more than 13 calendar months closed on or about the dates noted below, such year shall, subject to the provisions of the Act, be the “previous year” within the meaning of clause (b) of sub-section 11 of section 2 of the Indian Income-tax Act (XI of 1922) for the purpose of assessment of income-tax and super-tax for the financial year 1940-41:—

7th April 1940 (Telugu year).

7th April 1940 (Sambat year).

12th April 1940 (Oriya year).

13th April 1940 (Bengali year).

13th April 1940 (Mulki year).

15th April 1940 (Ramnaumi year).

21st April 1940 (Akshoy Tritiya year).

F. R. MERCHANT,

Commissioner.